

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

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Regn. No. O.A. No. 1078/92

Date of decision 11.8.1992

Lahora Singh

Applicant

Shri B.S. Charya

Counsel for the applicant

vs.

U.O.I. & Ors.

Respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J).

The Hon'ble Mr. I.P. Gupta, Member (A).

ORDER (ORAL)

The applicant has filed this O.A. containing the prayer for quashing the order of punishment imposed upon him vide order dated 28.8.86. He also prays for quashing the order passed by the appellate authority on 19.3.87 and revisional orders dated 30.6.87 and 21.7.87. *Prima facie* these reliefs are barred by limitation.

2. Learned counsel for the applicant filed MP No. 2302/92 containing prayer for condonation of delay under Section 21(3) of the Administrative Tribunals Act, 1985, showing sufficient cause. He contends in para 4 that he waited for the reply to the representations which he sent on 4.12.89 and 18.12.89. It is well settled in the case of **S.S. Rathore** that repeated representations do not confer a fresh cause of action upon the applicant.

3. The Deputy Commissioner of Police informed the applicant vide Annexure A-10 dated 13.2.92 that the applicant has been informed vide this office letter dated 18.12.89 that the representation addressed to the Hon'ble Lt. Governor, Delhi, has been considered and rejected on 4.12.89. This letter shows that the applicant received this information, as far back as 18.12.89. This O.A. is barred by limitation and is, therefore, dismissed at the admission stage without notice.

I.P. Gupta
(I.P. GUPTA)
MEMBER (A)

Ram Pal Singh
(RAM PAL SINGH)
VICE-CHAIRMAN